

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

URGENT

To

The Pr. District & Sessions Judge,
Al

No: 20235-57/17/21

Dated: 01-10-2016

Subject: Implementation of resolutions adopted in the Chief Justice Conference, 2016.

Sir,

Kindly find enclosed herewith a copy of communication dated 10th June, 2016, along with a set of the questionnaires, received from Secretary General, Supreme Court of India, on the subject cited above.

In this regard, I am directed to request you to furnish the requisite information to this registry as per format annexed (as on 01.10.2016) before 5th October, 2016 positively, for onward transmission to the Secretary General to Supreme Court of India, for further necessary action. The said information be furnished to this office also through fax numbers i.e. 0194-2506635 or 0194-2506639.

Matter may be treated as most urgent.

Yours faithfully,

Encl: 04 leaves

Rasal Singh
01/10/16
(Rasal Singh)
Assistant Registrar (Infrast)
Rasal Singh
01/10/16

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A. Details of Owned Court Halls:

S. No.		As on 01.10.2016
1.	Number of Self-Owned Court Halls	
2.	Number of Government-Owned Court Halls	
3.	Total Number of Owned Court Halls in the State	

B. Details of Court Halls on Rent:

S. No.		As on 01.10.2016
1.	Number of Court Halls on Rent for less than 1 year	
2.	Number of Court Halls on Rent for 1-3 years	
3.	Number of Court Halls on Rent for 3-5 years	
4.	Number of Court Halls on Rent for 5-10 years	
5.	Number of Court Halls on Rent for more than 10 years	
6.	Total Number of Court Halls on Rent	

C. Details of Court Halls under Construction:

S. No.		As on 01.10.2016
1.	Number of Court Halls that have been under Construction for less than 1 year	
2.	Number of Court Halls that have been under Construction for 1-3 years	
3.	Number of Court Halls that have been under Construction for 3-5 years	
4.	Number of Court Halls that have been under Construction for 5-10 years	
5.	Number of Court Halls that have been under Construction for more than 10 years	
6.	Total Number of Court Halls that are under Construction	

D. Details of Owned Court Complexes:

S. No.		As on 01.10.2016
1.	Number of Self-Owned Court Complexes	
2.	Number of Government -Owned Court Complexes	
3.	Total Number of Owned Court Complexes in the State	

E. Details of Court Complexes on Rent:

S. No.		As on 01.10.2016
1.	Number of Court Complexes on Rent for less than 1 years	
2.	Number of Court Complexes on Rent for 1-3 years	
3.	Number of Court Complexes on Rent for 3-5 years	
4.	Number of Court Complexes on Rent for 5-10 years	
5.	Number of Court Complexes on Rent for more than 10 years	
6.	Total Number of Court Complexes on Rent	

F. Details of Court Complexes under Construction :

S. No.		As on 01.10.2016
1.	Number of Court Complexes that have been under Construction for less than 1 year	
2.	Number of Court Complexes that have been under Construction for 1-3 years	
3.	Number of Court Complexes that have been under Construction for 3-5 years	
4.	Number of Court Complexes that have been under Construction for 5-10 years	
5.	Number of Court Complexes that have been under Construction for more than 10 years	
6.	Total Number of Court Complexes that have been under- Construction.	

G. Details Regarding Up-gradation of Court Complexes:

S. No.		As on 01.10.2016
1.	Number of Court Complexes which are differently-abled friendly	
2.	Number of Court Complexes that are renewable energy enabled	
a)	Number of Court Complexes that are at least 25% renewable energy enabled	
b)	Number of Court Complexes that are at least 50% renewable energy enabled	
c)	Number of Court Complexes that are at least 100% renewable energy enabled	
d)	Total	

H. Details of Owned Residential Accommodation for Judicial Officers:

S. No.		As on 01.10.2016
1.	Number of Self-Owned Residential Accommodation	
2.	Number of Government -Owned Residential Accommodation	
3.	Total Number of Owned Residential Accommodation in the State	

I. Details of Residential Accommodation on Rent:

S. No.		As on 01.10.2016
1.	Number of Residential Accommodation on Rent for less than 1 year	
2.	Number of Residential Accommodation on Rent for 1-3 years	
3.	Number of Residential Accommodation on Rent for 3-5 years	
4.	Number of Residential Accommodation on Rent for 5-10 years	
5.	Number of Residential Accommodation on Rent for more than 10 years	
6.	Total Number of Residential Accommodation on Rent	

J. Details of Residential Accommodation under Construction:

S. No.		As on 01.10.2016
1.	Number of Residential Accommodation that have been under Construction for less than 1 year	
2.	Number of Residential Accommodation that have been under Construction for 1-3 years	
3.	Number of Residential Accommodation that have been under Construction for 3-5 years	
4.	Number of Residential Accommodation that have been under Construction for 5-10 years	
5.	Number of Residential Accommodation that have been under Construction for more than 10 years	
6.	Total Number of Residential Accommodation under Construction	

K. Details of Funds Allocated for Infrastructure :

S. No.		As on 01.10.2016
1.	Source	
2.	Fund Allocated for the relevant financial year	
3.	Funds Released	
4.	Funds Utilized	
5.	Funds Surrendered	
6.	Funds Re-allocated to other heads	